

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.12
C.P. (IB) No.98/BB/2024

IN THE MATTER OF:

M/s. Total Solutions Intee Pvt. Ltd. ... Petitioner
Vs.
M/s. Buoyant Technology Constellation Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhvan
For the Respondent : Shri Anish Acharya

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. In compliance to the order dated 27.05.2024, the Respondent has filed objection vide diary no.3184 dated 04.06.2024, and the same is taken on record. The learned Counsel for the Petitioner submits that there is no requirement of rejoinder.
3. The Ld. Counsel for the Petitioner was directed to file brief synopsis regarding how the limitation is satisfied along with the list of dates and events, within a period of one week.
4. List the matter on **19.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja